

5	Hon. Rajiv Sharma, J. Hon. S.C. Chaurasia, J.	<p>Fresh Habeas Corpus Writs, Criminal Writs and Criminal Contempt for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m. :</u> Criminal Appeals for Bail/order of the year 2006 and 2007 for orders and admission.</p> <p><u>Thereafter :</u> Final Hearing of Criminal Appeals from the year 1979 to 1985 and Criminal Appeals in which accused persons are in custody including Capital sentence cases chronologically as per the numbers of the matters assigned.</p>
6	Hon. S.S. Chauhan, J.	<p>Fresh Major Bail Applications (i.e. Bail Applications u/ss 302, 304, 304-B and 396 IPC) for Orders, Admission and Hearing and Criminal Appeals for the year 2003 and 2004 for Hearing.</p> <p>AND</p> <p>Fresh Applications u/s 482, Criminal Revisions, Criminal Writs, Habeas Corpus Writs and Matters u/s 407 Cr.P.C. for Orders, Admission and Hearing including Bunch Cases and Criminal Appeals from the year 2005 for hearing.</p> <p><u>At 2:00 p.m. :</u> Major Bail upto the year 2009 for orders and <u>cases related to rape, murder, kidnapping and dacoity</u> for Orders, Admission and Hearing including bunch cases.</p> <p>AND</p> <p>Criminal Revisions and applications u/s 482 Cr.P.C. starting from oldest for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>Thereafter :</u> Final Hearing of matters starting from the oldest of this category.</p>
7	Hon. Shri Narayan Shukla, J.	<p>Fresh Service Writs relating to Government Service for Orders, Admission and Hearing including Bunch cases.</p> <p>AND</p> <p>Fresh Service Writs other than Government Service, all Fresh and Listed matters under Industrial Disputes Act and all matters under Labour Law Enactments for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m. :</u> Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter :</u> Final Hearing of matters starting from the oldest of this category.</p>
8	Hon. Shabihul Hasnain, J.	<p>Fresh Civil Contempt, Misc. Writs including under Article 227 of the Constitution of India (except arising out of CPC) and Writs relating to Educational and Society Matters for Orders, Admission and Hearing including Bunch Cases</p> <p>AND</p> <p>Fresh Matters under Article 227 of the Constitution of India arising out of CPC and Rent Control Writs for Orders, Admission and Hearing including Bunch Cases.</p> <p>AND</p> <p>Fresh Applications upto the stage of winding up proceedings under Section 439 of the Companies Act, 1956, F.A.F.O.'s, Civil Revisions, Testamentary, Writs relating to Tax, Excise and Central Taxation for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m. :</u> Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter :</u> Final Hearing of matters starting from the oldest of this category.</p>

9	Hon. Ashwani Kumar Singh, J.	<p>Fresh all Bail Applications (except u/ss 302, 304, 304-B and 396 IPC) for Orders, Admission and Hearing and Criminal Appeals for the year 2001 and 2002 for hearing.</p> <p style="text-align: center;">AND</p> <p>Fresh Criminal Appeals including Bail and matters u/s 378 Cr.P.C. for Orders, Admission and Hearing including Bunch Cases AND Criminal Appeals upto the year 2000 for Hearing.</p> <p><u>At 2:00 p.m.</u> : Minor Bail upto the year 2009 for orders and <u>criminal appeals related to punishment upto two years</u> for Orders, Admission and Hearing including Bunch cases.</p> <p>AND</p> <p>Criminal Appeals for Bail/orders and <u>criminal appeals against acquittal in complaint cases</u> for Orders, Admission and Hearing including bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
10	Hon. D.K. Arora, J.	<p>Fresh Writs relating to consolidation, U.P.Z.A. and L.R. Act, Land Revenue Act, arising out of orders passed by Board of Revenue, Ceiling of Land for Orders, Admission and Hearing including Bunch Cases</p> <p style="text-align: center;">AND</p> <p>Fresh First Appeals, Second Appeals and all civil matters cognizable by Single Judge for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>

CHIEF JUSTICE
04-07-2011